



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

58

संदर्भ संख्या: 198843 / सी-3 / NGT 391 / 2023 दिनांक: 3 / 8 / 2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee and Action Taken Report (ATR) in compliance of the order dated-30.05.2023 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 406 of 2023 Babar Ali Versus State of U.P.

Sir,

In compliance of the order dated- 30.05.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 406 of 2023 Babar Ali Versus State of U.P. The inspection of Joint Committee conduct on dated-29.07.2023. The Action Taken Report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely

(Ghanshyam)
Chief Environmental Officer,
Circle-3

Copy to:

1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, MuzaffarNagar for information and necessary action.

Chief Environmental Officer,
Circle-3

Action Taken Report in compliance of Order dated 30-05-2023 passed by Hon'ble NGT in OA No. 406/2023 Babar Ali Vs State of Uttar Pradesh & Ors

The main relevant contents of the order given by Hon'ble NGT order dated 30.05.2023 in OA No. 406/2023 are as under :-

1. *The grievance raised in this Original Application is that respondent no. 4 i.e., M/s. Triveni Engineering & Industries Ltd. Alco-Chemical Unit, Muzaffarnagar is releasing trade effluents containing harmful chemicals directly in the drain and open fields, causing damage not only to environment but also to the agricultural land of the farmers damaging the crops etc. Respondent no. 4 has also no effective system of treatment of trade effluents that is why polluted effluents are being discharged directly in an illegal manner, causing damage to environment.*
 2. *In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under National Green Tribunal Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose, we constitute a joint Committee comprising Uttar Pradesh Pollution Control Board, Central Pollution Control Board and District Magistrate, Muzaffarnagar who shall visit the site, collect relevant informations and submit a factual as well as action taken Report within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of Image PDF. State PCB may also indicate the compliance status of the industry in recent past based on compliance with CTO conditions.*
1. In compliance of the above order dated-30.05.2023, the Joint Committee was constituted having officers **City Magistrate Muzaffarnagar, Nominated Officer of CPCB and Regional Officer, UP Pollution Control Board Muzaffarnagar**. However, representative from CPCB has not come for the joint inspection yet. Hence, UPPCB and District Administration carried out inspection of the unit on 29.07.2023. The inspecting officers recommended to issue show cause notice u/s 33A of Water (Prevention and Control of Pollution) Act 1974 for non-compliance vide Regional Office letter dated 02.08.2023 **(Annexure-M)**.
 2. As per the recommendation of the Joint Committee report U.P. Pollution Control Board issued show cause notice against M/s Triveni Engineering and Industries Ltd. (Alco Chemical Complex) Molasses Based Unit, Vill. Bhikki Bilaspur, Jolly Road, Muzaffarnagar vide UPPCB H.O. letter dated 03.08.2023 **(Annexure-N)**.
 3. As per the recommendation of the Joint Committee report U.P. Pollution Control Board issued directions against M/s Triveni Engineering and Industries Ltd. (Alco Chemical Complex) Unit-2 Grain Based, Vill. Bhikki Bilaspur, Jolly Road, Muzaffarnagar vide UPPCB H.O. letter dated 03.08.2023 **(Annexure-Q)**.

The above Action Taken Report is being submitted for kind consideration.


(Imran Ali)
AEE
UPPCB


(Ankit Singh)
Regional Officer
UPPCB

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**INSPECTION REPORT OF UPPCB
(Original Application No.406/ 2023)**

Babar Ali Vs State of Uttar Pradesh&Ors

Joint Inspection report of M/s Triveni Engineering & Industries Ltd, Alco – Chemical Unit, Jolly Road, Muzaffarnagar by UPPCB and District Administration

1.0 Introduction

The Industrial premises has 2 industrial process operational:-

- a) **M/s Triveni Engineering & Industries Ltd, Alco – Chemical Complex, Jolly Road, Muzaffarnagar (Molasses Based)** is a distillery unit engaged in the production of ENA/AA/ Rectified Spirit from Mollases. The installed production capacity of the Unit for C- Heavy Mollases is 160 KL/Day and B- Heavy Molasses is 200KL/day. The *Consent* of the unit is valid upto 31.12.2024 under Water and Air Act(s). (Consent to Operate Air and Water is annexed as **Annexure A**)
- b) **M/s Triveni Engineering & Industries Ltd, Alco – Chemical Complex, Jolly Road, Muzaffarnagar (Unit – 2) – Grain Based** is a unit engaged in the production of ENA/AA/ Rectified Spirit from Grain. The installed production capacity of the Unit is **60 KL/day**. The *Consent* of the unit is valid upto **31.12.2023** under Water and Air Act(s). (Consent to Operate Air and Water is annexed as **Annexure B**)

2.0 Orders passed by the Hon'ble NGT on 30.05.2023

The OA No. 406/2023 Babar Ali Vs State of Uttar Pradesh & Ors came up for hearing before the Hon'ble NGT on 30.05.2023 and Hon'ble NGT directed the following :

1. *The grievance raised in this Original Application is that respondent no. 4 i.e., M/s. Triveni Engineering & Industries Ltd. Alco-Chemical Unit, Muzaffarnagar is releasing trade effluents containing harmful chemicals directly in the drain and open fields, causing damage not only to environment but also to the agricultural land of the farmers damaging the crops etc. Respondent no. 4 has also no effective system of treatment of trade effluents that is why polluted effluents are being discharged directly in an illegal manner, causing damage to environment.*

2. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under National Green Tribunal Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose, we constitute a joint Committee comprising Uttar Pradesh Pollution Control Board, Central Pollution Control Board and District Magistrate, Muzaffarnagar who shall visit the site, collect relevant informations and submit a factual as well as action taken Report within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of Image PDF. State PCB may also indicate the compliance status of the industry in recent past based on compliance with CTO conditions.

3.0 Joint Inspection Team

As per the directions of Hon'ble NGT, joint inspection of the unit was to be carried out by nominated members of CPCB, UPPCB and District Administration. UPPCB vide letter dated 08.06.2023 issued letter to CPCB for nominating member for joint inspection (**Annexure C**). CPCB vide letter dated 03.07.2023 nominated representative for the joint inspection (**Annexure D**). However, representative from CPCB has not come for the joint inspection yet.

Hence, UPPCB and District Administration carried out inspection of the unit on 29.07.2023.

4.0 Inspection Report of M/s Triveni Engineering & Industries Ltd, Alco – Chemical Complex, Jolly Road, Muzaffarnagar (Molasses Based) carried out by UPPCB and District Administration on 29.07.2023

A: General Information:

1.	Name of the unit and Address	M/s Triveni Engineering & Industries Ltd. Bilaspur, Jolly Road, Muzaffarnagar, Uttar Pradesh
2.	Spatial Co-ordinates (Lat& long)	29°25'46.1" N, 77°46'38.8" E 29°42'46.0" N, 77°46'38.8" E
3.	Name of the Contact person– Designation Contact No. & e-mail	Mr. Rajeev Vihan, GM Rajeev.vihan@alco.trivenigroup.com Mr. Trivender Kumar DGM -Environment tkumar@alco.trivenigroup.com
4.	Year of Commissioning.	2007
5.	Sector	Distillery (Molasses)
6.	Manufacturing process	Fermentation & Distillation
7.	Production capacity <ul style="list-style-type: none"> • Installed Prod. Cap. • Present Production 	Installed - RS/AA/ENA – 160 KL/Day by using C- Heavy Molasses OR RS/AA/ENA – 200 KL/Day by using B- Heavy Molasses Present Production Unit is only using B- Heavy Molasses at present with average production of AA/ENA– 169 KL/Day (Production figures from April to June, 2023 annexed as Annexure E)

	Products Manufactured (KLA)	2022-23	April to June	Total
	Rectified Spirit	Nil	Nil	Nil
	ENA	11061	3190.698	
	Absolute Alcohol	46603	11337.464	(4125.70+5358.376+5044.240) KL ENA and AA (April to June 23)
	Raw materials requirement			
	Molasses(in Qtls)	2033160	522200	
8.	Actual no. of operating days in a year	339.73	86.2	
9.	Process details (attach material balance & flow diagram):	Molasses storage – Fermentation – Distillation- MEE- Incineration Boiler		
10.	Status of consents & Authorization (validity/applied)	Valid Consolidated Consent Air & water 169314/U PPCB/Muzaffarnagar/U PPCB (RO)/CTO/Both /Muzaffarnagar/2023 dated 25.11.2022 Validity upto – 31.12.2024 HW Authorization:13124/U PPCB/MZN(U PPCBRO)/H WM/Muzaffarnagar/2020 dated 10.01.2021 Validity upto – 09.01.2026 (Annexure F)		

B: Water Pollution and its Control:

11.	Water Supply Source No. of Bore Wells Water Consumption (KLD) (with details of water meters installed) Logbook maintained: (Y/N)	Tube well 03 Nos. Installed (April to June) Cumulative - 28117 (T1)+28866(T2)+24787(T3) = 81670m3 Water Consumption/ Day – 949 m3 Yes	
	SGWA Permission	Permission for ground water abstraction granted by SGWA (Annexure G) :- Tubewell No 1 (40 HP) Registration No - 202107000695 Granted upto – 17.8.2026 Withdrawal Limit – 2,19,000 M ³ /Annum Tubewell No 2 (40 HP) Registration No - 202107000696 Granted upto – 17.8.2026 Withdrawal Limit – 2,19,000M ³ /Annum Tubewell No 3 (40 HP) Registration No - 202107000699 Granted upto – 18.8.2026 Withdrawal Limit – 2,19,000 M ³ /Annum	
Waste Water Generation (KLD)			
	Stream/section	Quantity (m³/day) April to June	Disposal/utilization
	Spent Wash	35404+40008+32324	Feed to MEE and concentrated slop is being

	=107736	incinerated in Boiler			
Spent lees	5044+5358+4125 Recycling to fermentation of Molasses dilution				
Fermenter washing & fermentation washing	1438+1408+1392 =4238	Feed to MEE with spent wash			
Concentrated spent wash slop	10979+11518+10632 = 33129	Incinerated In Boiler			
Process Condensate	29501+30964+28710 =89175	Process condensate is being treated through CPU unit. Being recycling in the Fermentation molasses dilution and Cooling tower makeup water			
Cooling tower blow down and Boiler blow down	7356+6886+6015=20257	CT BT is being treated in CPU and recycled in the process and for cooling tower makeup water			
Waste Water Treatment					
13.	Details of ETP ➤ ETP Description with flow diagram	ETP Details: Spentwash–MEE followed by Incineration Boiler ZLD unit			
14	Spent Wash Storage Lagoons	No. of Lagoons operational	Capacity (in KL)	Spent Wash Stored (KL)	Permissible 7 days capacity (KL)
		1	14000	13000	6300
		2	14000	13000	6300
		3	Empty and not in use		
	Remark :- Total Quantity of spent wash permissible in both lagoons– 12600 KL (7 days storage) Spent wash stored at present – 26000 KL However, during inspection, it is noted that in both the lagoons, almost 30% capacity is filled with sludge as unit has not disposed the sludge accumulated in both the lagoons. Taking into consideration the amount of sludge accumulated in lagoons (30% approx), total capacity of spent wash stored in both lagoons is 15600 KLD which is more than 12600 KL (7 days capacity) Hence, Unit is not complying with the permissible limit for storage of spent wash in the lagoon. Further, Lagoon no 3 is not in use, however, unit has not dismantled it yet.				
15.	Details of CPU plant	Capacity -1719 M3/day WWRP – 600 M3/day Buffer tank (capacity 434 KL)– Anaerobic Digester (capacity -19200 KL) – Aeration tank (1687 KL)- Secondary Clarifier (429 KL) – Tertiary clarifier (221 KL)- clear water tank (cap. 60 KL) – MGF ACF- (i) UF- Double stage RO plant(ii) Ultra violet assembly			

16	CPU treated discharge effluent quality	Location	Parameters			
			pH	BOD (mg/l)	COD (mg/l)	TDS (mg/l)
		CPU Inlet after anaerobic digester	7.1	148.0	412.0	468.0
		MEE Condensate	3.3	1480.0	3880.0	260.0
		CPU Outlet (R.O. Permeate)	7.6	8.0	32.0	96.0
		The outlet of CPU showed the parameters within the prescribed limits. Analysis report annexed as Annexure H				
17.	Details of MEE plant	MEE capacity- 2272 TPD Type: forced recirculation Three effects + Falling Film Three effects No. of effects : 06 MEE Feed rate (sp. Gr. 1.05): 60 TPH Condensate generation : 42.5 TPH Generation of concentrate : 17.5 TPH MEE operated continuously : Yes				
18.	Utilization MEE condensate	Treatment through CPU and recycled in process				
19	Incineration Boiler Detail (if available)	Incineration Boiler 60 TPH Fuel – Bagasse and concentrated (spent wash) slop				
20.	Details of online Flow measuring device installed for spent wash and MEE concentrate	Online flow meter with connectivity to CPCB installed at Spent wash and MEE concentrate				
21	Weather online flow measuring device operating during inspection	Yes and connected to CPCB server				
22.	Details of reduction in water consumption due to utilization of R.O. permeate and MEE condensate & treatment given, if any	Total CPU inlet (MEE condensate generation with cooling blowdown) – 1275 KLD Details of Recycled treated effluent of CPU- From UV to fermentation (dilution)- 611KLD RO feed - 625m3 out of which Recycled in Cooling Tower - 520 m3 RO Reject to MEE – 95m3				
C: Air Pollution Sources and Control						
23.	Sources of Air Pollution	Boiler: 01 Capacity-60TPH				
24.	Type of Fuel/used with consumption and Stack details	Details	Boiler			
		Fuel used	Bagasse + Slop (Conc spent wash)			

	with APCD Most of the time 85% bio Gas and 15% Bio-fuel is used (Bagasse or Woodchips)	Fuel consumption	Slop; 624 TPD Bagasse:262 MT/day(approx.)
		Stack height & Diameter	84 MHeight 2.00 M Dia Meter
		APCD attached	Bag Filter
25.	Details of online P.M meter (opacity) available & connectivity	P.M reading:<50 mg/Nm ³ Yes Online SPM connectivity Type – dual pass	
26	Manual Stack Monitoring conducted by UPPCB?	Yes. As per monitoring report, parameters are found within the prescribed limits (Annexure I)	

E: Solid & Hazardous Waste Management:

27.	Type & Quantity of Waste Generated	Boiler ash: 75-80 TPD (used in potash granulation plant) Others: HWM waste oil is being sent to authorized recycler (M/s Bharat Oil & waste management co. (Form 10 annexed as Annexure J)	
28.	Facility of Storage/ Disposal	Boiler ash :Regularly being sold to M/s Ram potash Muzaffarnagar for making Potash granulation fertilizer (Log book annexed as Annexure K)	

5.0 OBSERVATIONS OF M/s Triveni Engineering & Industries Ltd, Alco – Chemical Unit, Jolly Road, Muzaffarnagar

1. The Distillery unit is presently based on utilization of generated spent wash through concentration through MEE and utilization of spent wash through Boiler as fuel.
2. Unit has 03 lagoons out of which 02 lagoons are used for storage of spent wash, remaining 01 lagoon is not in use. The capacity of lagoons and the quantity of spent wash stored in the lagoons during inspection is as below:

Lagoons	Capacity (in KL)	Spent wash stored (in KL) (30% sludge accumulated in each lagoon)	Permissible limit of storage of spent wash in lagoon (7 days capacity)	Excess storage of spent wash at present (KL)
1	14000	7800	6300	3000
2	14000	7800	6300	
3	Empty and not in use			

Hence, at present, the unit is not complying with the directions of CPCB to limit the storage of spent wash upto 7 days capacity of generation.

3. At present, unit has 3 lagoons installed. 02 of them are being used for storage of spent wash upto 07 days generation. Unit has not dismantled the additional lagoon as per the directions of CPCB.



Lagoon 1



Lagoon 2

4. The unit has installed cameras at the lagoons and the link is connected to CPCB and UPPCB Servers. During inspection, CCTV cameras were found operational.
5. During inspection, no effluent was found being discharged outside the premises.
6. Sample of the treated effluent from outlet of CPU unit was collected and analyzed in Regional Office Laboratory, UPPCB Muzaffarnagar. The analysis report shows parameters within the permissible limits.



Collection of treated effluent from outlet of CPU

7. **Groundwater sample analysis.** During the visit groundwater samples were collected from factory premises and results are depicted below:

GW Sample Location	pH	Colour (Hzn/Appearance)	Conductivity	Total Hardness (mg/l)	Ca. Hardness (mg/l)	Mg. Hardness (mg/l)	TDS (mg/l)	Chloride (mg/l)
Groundwater -1 (Handpump near lagoons)	7.4	5	560	214	126	78	440	52
Ground water -2 (Tubewell near Molasses Tank)	7.5	Colourless	470	172	114	58	390	40
Ground water -3 (Tubewell near Administrative Block)	7.3	Colourless	460	172	112	60	394	36
BIS Standards IS 10500 : 2012 (Acceptable limit)	6.5-8.5	5 Hzn	NS	200	75	30	500	250

All values in mg/l except pH. The Lab Analysis report is annexed at **Annexure-L**

The analysis report shows groundwater samples quality within the prescribed limits.



8. Unit has 01 boiler of 60 TPH capacity using Baggase and spent wash (slop) as fuel. Boiler is attached with Bag House as APCS and stack of 84 Meter height. OCEMS is installed and found operational during inspection. During, inspection, stack monitoring has also been conducted by UPPCB. Monitoring report and OCEMS are both showing parameters within the prescribed norms. Monitoring report is annexed as **Annexure-I**).



Stack of Boiler (60 TPH)



Emission monitoring of stack

6.0 Recommendations

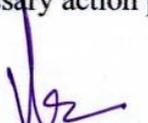
During inspection it has been observed that lagoons are filled with spent wash above the permissible limit as per the directions of CPCB. Hence, following directions may be issued to the unit :-

1. Unit shall immediately utilize spent wash from both the lagoons so that the storage of spent wash is less than 7 days of generation/ within permissible limit for storage.
2. Unit shall dispose off the sludge in both the lagoons
3. Additional lagoon no 3 which is not in use, may be filled or dismantled immediately .
4. Show cause notice may be issued against the industry taking in consideration the above non- compliance.

The above report is put up for further consideration and necessary action please.


(Imran Ali)
 AEE
 UPPCB


(Ankit Singh)
 Regional Officer
 UPPCB


(Vikas Kashyap)
 City Magistrate
 Muzaffarnagar

1.0 Inspection Report of UPPCB and District Administration on 29.7.2023 of M/s Triveni Engineering & Industries Ltd, Alco – Chemical Complex, Jolly Road, Muzaffarnagar (Unit – 2) – Grain Based

A: General Information:

1.	Name of the unit and Address	M/s Triveni Engineering & Industries Ltd. Grain Distillery, Bilaspur, Jollyroad, Muzaffarnagar, Uttar Pradesh		
2.	Spatial Co-ordinates (Lat & long)	29°25'46.1" N, 77°46'38.8" E 29°42'46.0 N, 77°46'45.2 E		
3.	Name of the Contact person- Designation Contact No. & e-mail	Mr. Rajeev Vihan GM Rajeev.vihan@alco.trivenigroup.com Mr. Trivender Kumar DGM -Environment tkumar@alco.trivenigroup.com		
4.	Year of Commissioning.	July 2022		
5.	Sector	Distillery (Grain)		
6.	Manufacturing process	Milling, Fermentation & Distillation		
7.	Production capacity	Installed capacity -60 KLD Present Capacity -60 KLD Grain Based (Production figures from April 23' to June 23' annexed as Annexure-O)		
	<ul style="list-style-type: none"> • Installed Prod. Cap. • Present Production 			
	Products Manufactured (KLA)	2022-23	April to June	Total
	Rectified Spirit	Nil	Nil	Nil
	ENA & Absolute Alcohol	11318	4792.203	(1650.324+1708.259+1433.620) KL ENA and AA (April to June 23)
	Raw materials requirement			
	Grain (in Qtls)	244836	100482	
8.	Actual no. of operating days in a year	205.27	85.94	
9.	Process details (Attach material balance & flow diagram):	Grain storage – Grain milling, liquefaction - Fermentation – Distillation- MEE- dryer		
10.	Status of consents & Authorization (validity/applied)	Consolidated Consent Air, water & authorization 157793/UPPCB/Muzaffarnagar/UPPCB (RO)/CTO/Both /Muzaffarnagar/2022 dated Valid Upto–31.12.2023 (Annexure B)		

B: Water Pollution and its Control:

11.	Water Supply Source	Tube well
	No. of bore wells	02 Nos
	Water Consumption (KLD) (with details of water meters installed)	Installed (April to June) 6942+7213+6009 = 20164 KL
	Logbook maintained: (Y/N)	Yes

	SGWB permission	Permission for groundwater abstraction issued by SGWB Granted (Annexure P):- Tubewell No 1 (40HP) Registration No - 202101000385 Granted upto – 01.03.2026 Withdrawal Limit – 2,19,000 M3/Annum Tubewell No 2 (40HP) Registration No - 202101000387 Granted upto – 01.03.2026 Withdrawal Limit – 2,19,000 M3/Annum
12	Waste Water Generation (KLD)	
	Stream/section	Quantity (m3/day) April to June
	Spent Wash	8470+8764+6890 =24124
	Spent lees	1650+1708+1433 Recycling to fermentation of flour dilution
	Fermenter washing & fermentation washing	Feed to MEE with spent wash
	Concentrated spent wash (syrup)	825+842+650 Feed to dryer
	Process Condensate (MEE)	8370+8591+6642 =23603 Process condensate is being treated through CPU unit. Recycled in the Fermentation flour dilution and Cooling tower makeup water
	Cooling tower blowdown and Boiler blow down	581+845+343=1769 CT BT is being treated in CPU and recycling in the process used and CT makeup water
	DDGS	641.5+615+531=1787.5 Sale to Cattle feed
13.	Details of ETP ➤ ETP Description with flow diagram	ETP Details : Spentwash–Decanter-MEE followed by Dryer and sold as cattle feed. Condensate is being treated in CPU The spent wash generated is sent to Decantation section which comprises of Centrifuge Decanter for separation of suspended solids from Thick slop coming out of Grain Distillation Plant. Wet cake is removed from bottom of Decanter. Thin slops coming out of Decanter will be collected in a tank and partly recycled into the process & MEE (Evaporation for further concentration). The concentrated thin slop (Syrup) is mixed with Wet cake. The entire mixture is then dried and sold in dry form as DDGS. Unit is complying with ZLD condition.
14.	Details of CPU plant	CPU Capacity -645 M3/day Buffer tank (capacity 33 KL)– Anaerobic Digester (capacity -396 KL) – Aeration tank (303.75 KL)-Secondary Clarifier (102 KL) – Tertiary clarifier (82.82 KL)- clear water tank (cap. 27 KL) – MGF ACF- (i) UF- Double stage RO plant(ii) Ultra violet assembly Decanter for sludge thickener = 2.2 KL/hr
15.	Details of MEE plant	MEE capacity =360 TPD Type: forced recirculation two effects + Falling Film five effects

		No. of effects: 07 (two standby) MEE Feed rate:10.60 TPH Condensate generation :9.55 TPH Generation of syrup: 1.05 TPH
16.	Utilization of MEE condensate	Treatment through CPU and recycled through Process
17.	Incineration Boiler Detail (if available)	Steam and power supplied from the existing Boiler (60TPH) operational on Molasses based Distillery unit.
18.	Details of online Flow measuring device installed for spentwash and MEE Concentrate	a. Grain plant MEE inlet flow meter installed and operational b. Grain Plant MEE outlet flow meter installed and operational
19.	Details of reduction in water consumption due to utilisation of R.O. permeate and MEE condensate & treatment given, if any	MEE condensate & Cooling Tower Blow down is being treated in CPU. Treated effluent is recycled in process and used for Cooling tower water requirement

D: Air Pollution and its Control:

20.	Sources of Air Pollution	Steam and power is supplied through 60 TPH boiler used in Molasses based Distillery. Detailed information is submitted in Molasses Based Distillery inspection report.
21.	Type of Fuel used with consumption and Stack details with APCD	
22.	Details of online meter (opacity) available & connectivity	Details given in inspection report of Molasses based Distillery

E: Solid & Hazardous Waste Management:

23.	Type & Quantity of Waste Generated	Boiler ash: 75-80 TPD (used in potash granulation plant) Others: HWM waste oil (1.2KL) is being sent to authorized recycler (M/s Bharat Oil & waste management co. Form 10 annexed as Annexure-J
24.	Facility of Storage/ Disposal	Boiler Ash: Regularly sold to M/s Ram Potash Ltd, Muzaffarnagar for Potash granulation and fertilizer production. Details attached as Annexure K.

Observations and recommendations

1. Unit utilizes all spent wash processing through decanter and concentration through MEE in production of DDGS (Animal feed). Hence, storage of spent wash is not required. During inspection, ZLD condition was observed to be compliant,
2. Steam and power is used through boiler which is installed in distillery unit.
3. Treated effluent from outlet of CPU is found to be within the prescribed norms.

Recommendations :

1. The unit shall use all the spent wash generated to produce DDGS. Unit shall not store additional spent wash in the lagoons
2. Separate energy meter to be installed on CPU to monitor the operation of CPU.

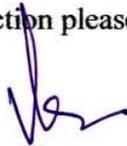
The above report is put up for further consideration and necessary action please.



(Imran Ali)
AEE
UPPCB



(Ankit Singh)
Regional Officer
UPPCB



(Vikas Kashyap)
City Magistrate
Muzaffarnagar



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169314/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022

Date: 25/11/2022

To,

M/s

**TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX
BHIKKI BILASPUR JOLLYROAD MUZAFFARNAGER UP**

Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki
Bilaspur Jolly road Muzaffarnagar(UP),MUZAFFAR NAGAR,251001

Application Id-
18532062

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLYROAD MUZAFFARNAGER UP** located at Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki Bilaspur Jolly road Muzaffarnagar(UP),MUZAFFAR NAGAR,251001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLYROAD MUZAFFARNAGER UP **granted for the period from 01/01/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/AA/ENA-160 KL/DAY BY USING C-HEAVY MOLASSES OR	160	Kilo Liters/Day
2	RS/AA/ENA-200 KL/DAY BY USING B-HEAVY MOLASSES	200	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8.0 KLD SEPTIC TANK	Septic Tank	INTO SEPTIC TANK
Industrial	ZLD	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	AS PER E(P) RULES, 1986
2	OIL AND GREASE	AS PER E(P) RULES, 1986
3	TOTAL SUSPENDED SOLIDS	AS PER E(P) RULES, 1986
4	COD	AS PER E(P) RULES, 1986
5	pH	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 60 TPH INCINERATION BOILER	SPENT WASH (SLOPE)-499 MT/DAY AND BEGGASS E-236 MT/DAY	01	Particulate Matter	84 METER STACK HEIGHT FROM GROUND LEVEL

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Emission Quality Standards

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S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not

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complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is valid for the production capacity of RS/AA/ENA-160 KL/DAY BY USING RAW MATERIAL C-HEAVY MOLASSES-720 MT/DAY OR RS/AA/ENA-200 KL/DAY BY USING RAW MATERIAL B-HEAVY MOLASSES-666 MT/DAY at site BHIKKI BILASPUR, JOLLYROAD, MUZAFFARNAGER.
- 2- The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
- 3- No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
- 4- This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.
- 5- In case of any change in production capacity, process, raw material use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
- 6- As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
- 7- The unit must submit the copy of TSDF agreement in the Board within a month.
- 8- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 9- The E.T.P. unit operation line up Strengthening is to be maintained.
- 10- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 11- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 12- The industry shall strictly comply with conditions mentioned in the charter on CREP prepared by CPCB.

- 13- Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
- 14- Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.
- 15- Industry shall ensure the compliance of office memorandum dated 28.08.2019 issued by MoEF&CC, Govt. of India and detail of Fly ash disposal shall be submitted on quarterly basis to UPPCB.
- 16- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 17- The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
- 18- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 19- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 20- The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
- 21- The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
- 22- The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- 23- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
- 24- The storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one months and progress submitted to the Board.
- 25- Bio Composting shall not be done in the industry. The spent wash generated from the industry shall be used completely in Incineration Boiler. No effluent is allowed to discharge outside the factory premises.
- 26- All generate thin Slope shall be used in MEE and Incineration Boiler.
- 27- Any source of emission other than that mentioned in the consent seeking application will not be permitted by the Board.
- 28- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 29- Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
- 30- The industry shall operate 60 TPH Incineration Boiler with ESP and 90 meter stack height as per norms. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
- 31- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 and on quarterly basis to the Board.
- 32- Industry shall submit analysis reports from a certified / approved laboratory under E.P. Act 1986 within a month and on quarterly basis to the Board.
- 33- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21,22 of air Act 1981 (as amended respectively).

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- 34- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 35- This consent is valid for 365 days operation of the industry of a year.
- 36- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
- 37- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
- 38- Proper dust control measures shall be taken during construction and provisions of Construction and Demolition Waste Management Rules 2016 shall be effectively implemented and submit report to Board.
- 39- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Date: 2022.12.02 14:22:34 +05'30'

Chief Environmental Officer (Circle 3)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

157793/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 22/06/2022

To,

M/s

**TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II
Alco Chemical complex Unit-II Bhikki Bilaspur Jolly Road - Muzaffarnagar (UP),MUZAFFAR
NAGAR,251001**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16596359 Date-22/06/2022

CCA is hereby granted to **TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II** located at **Alco Chemical complex Unit-II Bhikki Bilaspur Jolly Road - Muzaffarnagar (UP),MUZAFFAR NAGAR,251001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II** granted for the period from **22/06/2022 to 31/12/2023** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 7500.00 Lakhs**

S No	Product	Quantity	Unit
1	ENA/ABSOLUTE ALCOHOL/RS	60	Kilo Liters/Day
2	BY PRODUCT-FUSEL OIL	1.2	Kilo Liters/Day
3	BY PRODUCT: DDGS-27 MT/DAY	27	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	5.0 KLD	Septic Tank
Industrial	ZLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

RAKESH KUMAR TYAGI
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Date: 2022.07.01 15:26:34 +05'30'

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	TSS	AS PER E(P) RULES, 1986
3	BOD	AS PER E(P) RULES, 1986
4	COD	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 32 TPH BOILER	BAGASSE - 240 TPH	01	Particulate Matter	50 METER STACK HEIGHT FROM GROUND LEVEL
2	1 X 1000 KVA DG SET	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986
3	1 X 500 KVA DG SET	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

S No.	Stack no	Parameters	Standards
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1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	01	Sulphur Dioxide	AS PER E(P) RULES, 1986
3	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.07.01 15:27:15 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR
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Date: 2022.07.01 15:27:31 +05'30'

Specific Conditions

- 1- This consent is valid for the production capacity of EXTRA NEUTRAL ALCOHOL/ABSOLUTE ALCOHOL/RECTIFIED SPRIT- 60 KLD and By Product FUSEL OIL-1.2 KL/DAY and DDGS-27 MT/DAY by using raw material GRAIN-132 MT/DAY.
- 2- This consent is valid only for Zero Liquid Discharge (ZLD).
- 3- In case of any change in production capacity, process, raw material use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
- 4- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 5- The E.T.P. unit operation line up Strengthening is to be maintained.
- 6- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 7- No effluent is allowed to discharge outside the factory premises.
- 8- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 9- The industry shall strictly comply with conditions mentioned in the charter on CREP prepared by CPCB.
- 10- Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
- 11- Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.
- 12- Industry shall ensure the compliance of office memorandum dated 28.08.2019 issued by MoEF&CC, Govt. of India and detail of Fly ash disposal shall be submitted on quarterly basis to UPPCB.
- 13- The industry shall comply the conditions of NOC issued to unit by the UPGWD for abstraction of ground water.
- 14- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 15- The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the

Records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

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- 16- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 17- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 18- The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
- 19- The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
- 20- The industry shall provide adequate arrangement for fighting the accidental leakages/dischage of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- 21- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
- 22- The storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one months and progress submitted to the Board.
- 23- Bio Composting shall not be done in the industry. The spent wash generated from the industry shall be used completely in Decanter, MEE and Dryer. No effluent is allowed to discharge outside the factory premises.
- 24- All generate thin Slope shall be used in MEE and Dryer.
- 25- Any source of emission other than that mentioned in the consent seeking application will not be permitted by the Board.
- 26- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 27- Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
- 28- The industry shall operate 32 TPH Boiler with Wet Scrubber and 50 meter stack height as per norms. The industry shall operate 1 X 1000 KVA and 1 X 500 KVA DG sets stack height as per norms. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
- 29- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified /

30- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

32- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.

33- The unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board to the industry within a month.

34- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.

35- Proper dust control measures shall be taken during construction and provisions of Construction and Demolition Waste Management Rules 2016 shall be effectively implemented and submit report to Board.

36- The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

37- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

The industry shall operate in a manner so that all emissions be emitted through designated chimney/s only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR
TYAGI
Date: 2022.07.01 15:28:52 +05'30'

Chief Environmental Officer (Circle 3)

संदर्भ संख्या: 195277/सी-3/ N.G.T. 341/2023

दिनांक: 2/06/2023

सेवा में,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पूर्वी अर्जुन नगर,
दिल्ली, 110032

मा. एन.जी.टी./महत्वपूर्ण/समयबद्ध

विषय: मा. राष्ट्रीय हरित अधिकरण में योजित O.A. No. 406/2023 Babar Ali Versus State of Uttar Pradesh & Ors. के संबंध में पारित आदेश दिनांक-30.05.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण में योजित O.A. No. 406/2023 Babar Ali Versus State of Uttar Pradesh & Ors. के संबंध में पारित आदेश दिनांक-30.05.2023 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पारित आदेश दिनांक-30.05.2023 के सुसंगत अंश निम्नवत हैं:-

"..... 2. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under National Green Tribunal Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose, we constitute a joint Committee comprising Uttar Pradesh Pollution Control Board, Central Pollution Control Board and District Magistrate, Muzaffarnagar who shall visit the site, collect relevant informations and submit a factual as well as action taken Report within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF. State PCB may also indicate the compliance status of the industry in recent past based on compliance with CTO conditions.

4. A copy of this order be forwarded to State PCB, CPCB and District Magistrate, Muzaffarnagar by e-mail for compliance.

5. List the matter on 04.08.2023."

इस संबंध में उ.प्र. प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय कार्यालय, मुजफ्फरनगर के क्षेत्रीय अधिकारी, श्री अंकित सिंह जिनका मोबाईल नम्बर-7839891687 है, को ऐतद्वारा नामित किया जाता है। मा. राष्ट्रीय हरित अधिकरण द्वारा उ.प्र. प्रदूषण नियंत्रण बोर्ड को समन्वय एवं अनुपालन हेतु नोडल एजेंसी बनाया गया है। प्रकरण में अनुपालन आख्या मा. राष्ट्रीय हरित अधिकरण में 02 माह में प्रस्तुत की जानी है। अतः आपसे अनुरोध है कि उक्त हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड के किसी अधिकारी को नामित करने का कष्ट करें। प्रकरण में अग्रिम सुनवाई तिथि-04.08.2023 नियत है।

भवदीय

संलग्नक: यथोपरि।

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि उक्त हेतु संबंधित अधिकारी को नामित करने का कष्ट करें।
2. विधि अधिकारी, प्रथम, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड व जिलाधिकारी, मुजफ्फरनगर अथवा इनके द्वारा नामित अधिकारियों से समन्वय स्थापित करते हुए अनुपालन आख्या ससमय मा. राष्ट्रीय हरित अधिकरण में दाखिल करने हेतु कार्यवाही सुनिश्चित करें।

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com



पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
 CENTRAL POLLUTION CONTROL BOARD
 पर्यावरण, वन एवं जलवायु परिवर्तन विभाग भारत सरकार
 MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

By Speed Post/Email

CM-13011/102/2023-LAW-HO-CPCB-HO

Date: 03.07.2023

To,

Member Secretary,
 Uttar Pradesh Pollution Control Board,
 Building No. TC-12 V,
 Vibhuti Khand, Gomti Nagar,
 Lucknow, Uttar Pradesh – 226010

Subject: Nomination from CPCB in compliance to Hon'ble NGT order dated 30.05.2023
 in the matter of Babar Ali Vs State of UP & Ors., OA No. 406/2023. reg-

Sir,

This is in reference to your letter dated 03.06.2023 regarding above mentioned order dated 30.05.2023 passed by Hon'ble NGT in OA No. 406/2023.

In this regard, Mrs. Reena Satavan, Sci. 'E' (Mob. 8376931053 & email id-reenasatavan.cpcb@nic.in) has been nominated on behalf of CPCB to participate in the joint committee visit in the said matter.

Yours faithfully,

(Handwritten signature)
 03/07/23

(A.K. Vidyarthi)

Director & Divisional Head, WQM-II

(Handwritten signatures and dates)
 05/07/23
 04/07/23

'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

CERTIFICATE

It is certified the production of alcohol from molasses in M/s Triveni Engineering & Industries Ltd, Unit-Alco-Chemical Complex, Bilaspur, Muzaffarnagar :-

S.N	Month	Production (in BL)
01	April-2023	5044240.6


Officer Incharge

Triveni Engineering & Industries Ltd,
Alco-Chemical Complex, Bilaspur,
Muzaffarnagar

(प्रभारी आबकारी निरीक्षक)

मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०
(आसवनी यूनिट) जनपद मुजफ्फरनगर

CERTIFICATE

It is certified the production of alcohol from molasses in M/s Triveni Engineering & Industries Ltd, Unit-Alco-Chemical Complex, Bilaspur, Muzaffarnagar :-

S.N	Month	Production (in BL)
01	May-2023	5358376.0

[Signature] 06/6/23

Officer Incharge
Triveni Engineering & Industries Ltd,
Alco-Chemical Complex, Bilaspur,
Muzaffarnagar

(प्रभारी आबकारी निरीक्षक)
मं० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०
(आसवनी यूनिट) जनपद मुजफ्फरनगर

CERTIFICATE

It is certified the production of alcohol from molasses in M/s Triveni Engineering & Industries Ltd, Unit-Alco-Chemical Complex, Bilaspur, Muzaffarnagar :-

S.N	Month	Production (in BL)
01	June-2023	4125324.7

Pat
4/7/23
Officer Incharge
Triveni Engineering & Industries Ltd,
Alco-Chemical Complex, Bilaspur,

Muzaffarnagar

(सहायक अधिकारी अद्वितीय)
३० त्रिवेणी इंजीनियरिंग एण्ड इन्डस्ट्रीज लि०
(आसवनी इनिट) जलपाद मुजफ्फरनगर



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Annexure - F

92

Ref. No : 13124/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2020

Dated :10/01/2021

To,

M/s TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX

Village - Bhikki Bilaspur, Jolly Road, Muzaffarnagar

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13124 and 10/01/2021 .
2. Reference of application (No. and date) 9490821 and 13/10/2020 .
3. Mr TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNIT of M/s TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	1.2 KL/Annum
2	Schedule-I, Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	0.2 Ton/Annum
3	Schedule-I, Cat. 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.1 Ton/Annum

1. The authorization shall be valid for a period of 09/01/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

- the applicant must file returns on prescribed Form 4 along with a compliance report of this letter.
- You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
- 18. Ground water monitoring report of premises shall be submitted within one month.
- 19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Nishi Kumar
Chauhan

Digitally signed by Nishi Kumar
Chauhan
Date: 2021.01.13 12:41:02 +05'30'

Copy to: To the Regional Officer, U.P.Pollution Control Board, Muzaffarnagar for information and necessary action .

Digitally signed by Nishi Kumar
Chauhan
Date: 2021.01.13 12:41:19 +05'30'
CEO/EE, I/C Circle _____



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 17/08/2026

Registration No.: 202107000695

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITI	Application Form Serial No.	MZFN0721RIN0039
Address of the Applicant	Triveni Engineering and Industries Ltd unit I- Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Specimen Signature	
Date of Submission	23/07/2021	Company Address	Alko chemical Complex Vill- Bhiki Bilaspur Distt-
Company Name	Triveni Engg. and Ind. Ltd	Issue Date	31/08/2017
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)		निर्गमन तिथि	
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण		निर्गमन तिथि	Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2017/2717	Issue Date निर्गमन तिथि	31/08/2017
Expiry Date अन्तिम तिथि	16/08/2019		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	NA	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/09/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	150.00
Date of Energization (In Case of Electric Pump)			07/09/2006

Maximum Allowable
of Withdrawal
(l/hr.): 150.00

Maximum Allowable
Running Hours Per Day: 4.00

Maximum Allowable Annual Extraction of Ground Water:

219000

Reason for renewal of
N.O.C. Mandatory as per Gov. Rules

एन.ओ.सी. के नवीनीकरण
का कारण

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and; Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.

यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 17/08/2026

Registration No.: 202107000696

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITI	Application Form Serial No.	MZFN0721RIN0040
Address of the Applicant	Triveni Engineering and Industries Ltd unit I- Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Specimen Signature	
Date of Submission	23/07/2021	Company Address	Alko chemical Complex Vill- Bhiki Bilaspur Po- Muz
Company Name	Triveni Engg. and Ind. Ltd		

NOC Issued By:
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number
प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2017/2717

Issue Date
निर्गमन तिथि

31/08/2017

Expiry Date
अंतिम तिथि

16/08/2019

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District

Muzaffar Nagar

Block

MUZAFFARNAGAR

Plot No./Khasra No.

NA

Municipality/Corporation

No

Ward No./Holding No.

NA

Particular of the Existing Well and Pumping Device

Date of
Construction/Sinking
of the Well

06/11/2006

Type of Well

Tube Well/Boring

Depth of the Well (In meter)

100.00

Purpose of well

Industrial

Assembly Size(For Tube
Well)

Strainer Position (For Tube Well)

Type of Pump Used

Submersible

H.P. of the Pump

30.00

Operational Device

Electric Motor

Rate of Withdrawal (m3/hr.)

150.00

Date of Energization (In Case of Electric Pump)

17/11/2006

Maximum Allowable
Rate of Withdrawal
(l3/hr.): 150.00

Maximum Allowable
Running Hours Per Day: 4.00

Maximum Allowable Annual Extraction of Ground Water:

219000

Reason for renewal of
N.O.C. Mandatory as per Gov. Rules

एन.ओ.सी. के नवीनीकरण
का कारण

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AVLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 18/08/2026

Registration No.: 202107000699

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITI	Application Form Serial No.	MZFN0721RIN0041
Address of the Applicant	Triveni Engineering and Industries Ltd unit I- Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Specimen Signature	
Date of Submission	23/07/2021	Company Address	Alko chemical Complex Vill- Bhiki Bilaspur Po- Muz
Company Name	Triveni Engg. and Ind. Ltd		

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority

केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number CGWA/NOC/IND/ORIG/2017/2717

प्रमाणपत्र संख्या

Issue Date

निर्गमन तिथि

31/08/2017

Expiry Date

अंतिम तिथि

16/08/2019

Ground Water Department Uttar Pradesh

भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District Muzaffar Nagar

Plot No./Khasra No. NA

Ward No./Holding No.

Block

MUZAFFARNAGAR

Municipality/Corporation

No

NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well 08/11/2006

Type of Well Tube Well/Boring

Purpose of well Industrial

Depth of the Well (In meter) 100.00

Assembly Size(For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used Submersible

Operational Device Electric Motor

Date of Energization (In Case of Electric Pump)

H.P. of the Pump 30.00

Rate of Withdrawal (m³/hr.) 150.00

09/11/2006

Maximum Allowable
of Withdrawal
(3/hr.): 150.00

Maximum Allowable
Running Hours Per Day: 4.00

Maximum Allowable Annual Extraction of Ground Water:

219000

Reason for renewal of N.O.C. Mandatory as per norms

N.O.C.

एन.ओ.सी. के नवीनीकरण
का कारण

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
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 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
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- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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यह अनार्षित प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



REGIONAL LABORATORY Muzaffarnagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 22231089/Muzaffarnagar/2023

Date: 02/08/2023

- 1- **Name of Industry:** TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLY ROAD MUZAFFARNAGER UP
- 2- **Address of Industry:** Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki Bilaspur Jolly road Muzaffarnagar (UP), MUZAFFAR NAGAR, 251001
- 3- **District:** Muzaffarnagar
- 4- **Description about sampling point:** CPU Inlet (After Anaerobic Digester).
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** (1) Imraan Ali ; A.E.E (2) Maneesh Kumar ; J.R.F
- 7- **Colour and Odour:** No Specific No Specific
- 8- **Quantity and Packing:** 2.0 Ltrs PVC
- 9- **Date of Sample Collection:** 29/07/2023
- 10- **Analysis Indented by:** RO Muzaffarnagar
- 11- **Date of sample receipt in Lab:** 29/07/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.1	Not Specified.	02-12
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	468	Not Specified.	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	148	Not Specified.	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	412	Not Specified.	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Diwakar Dev Gahlot(JRF), Ravish Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

ANKIT SINGH
 Digitally signed
 by ANKIT SINGH
 Date: 2023.08.02
 17:13:39 +05'30'
Regional Officer



REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 22231078/MuzaffarNagar/2023

Date: 02/08/2023

- 1- **Name of Industry:** TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLY ROAD MUZAFFARNAGER UP
- 2- **Address of Industry:** Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki Bilaspur Jolly road Muzaffarnagar (UP). MUZAFFAR NAGAR, 251001
- 3- **District:** Muzaffarnagar
- 4- **Description about sampling point:** M.E.E-Condensate
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** (1) Imraan Ali ; A.E.E (2) Maneesh Kumar ; J.R.F
- 7- **Colour and Odour:** No Specific No Specific
- 8- **Quantity and Packing:** 2.0 Ltrs PVC
- 9- **Date of Sample Collection:** 29/07/2023
- 10- **Analysis Indented by:** RO MuzaffarNagar
- 11- **Date of sample receipt in Lab:** 29/07/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	3.3	Not Specified.	02-12
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	260	Not Specified.	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	1480	Not Specified.	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	3880	Not Specified.	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
 [Diwakar Dev Gahlot(JRF), Ravish
 Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

ANKIT Digitally signed
 by ANKIT SINGH
SINGH Date: 2023.08.02
 17:12:22 +05'30'
 Regional Officer



107

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 22231071/MuzaffarNagar/2023

Date:02/08/2023

- 1- **Name of Industry:** TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLY ROAD MUZAFFARNAGER UP
- 2- **Address of Industry:** Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki Bilaspur Jolly road Muzaffarnagar (UP),MUZAFFAR NAGAR,251001
- 3- **District:** Muzaffarnagar
- 4- **Description about sampling point:** CPU Outlet(R.O Permeate)
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** (1)Imraan Ali ;A.E.E (2) Maneesh Kumar; J.R.F
- 7- **Colour and Odour:** Colourless No Specific
- 8- **Quantity and Packing:** 2.0 Ltrs PVC
- 9- **Date of Sample Collection:** 29/07/2023
- 10- **Analysis Indented by:** RO MuzaffarNagar
- 11- **Date of sample receipt in Lab:** 29/07/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.6	Not Specified.	02-12
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC	mg/l	96	Not Specified.	10- 50000 mg/l
BOD, 3 day 27 OC IS 3025 (Part 44): 1993 Bio	mg/l	8.0	Not Specified.	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	32	Not Specified.	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Diwakar Dev Gahlot(JRF), Ravish Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

ANKIT SINGH
Digitally signed
by ANKIT SINGH
Date:
2023.08.02
17:16:42 +05'30'
Regional Officer



REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.22276058/MuzaffarNagar/2023

Date: 01/08/2023

- 1- **Name & Address of Industry:** TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLY ROAD MUZAFFARNAGER UP
- 2- **Sample Collected By:** (1) Maneesh Kumar; J.R.F (2) Ravish Pratap Singh ; J.R.F
- 3- **Date of Monitoring:** 29/07/2023
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler(KCP)
- 6- **Stack Height:** 84 Meters
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 60 TPH
- 9- **Fuel used:** (1) Concentrated Spentwash(Slop) (2) Bagasse
- 10- **Quantity of Fuel used:** (1) Concentrated Spentwash(Slop)-18 Ton/Hour (2) Bagasse-12 Ton/Hour
- 11- **Flue Gas Velocity:** 7.90 m/sec
- 12- **Air Pollution Control Device:** Bag Filter
- 13- **Other remarks (if any):** --
- 14- **Further details of sample location nad Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter(PM)	mg/Nm ³	48.40	80(As per CAQM Direction No.62)

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-

Ankit Singh (RO)

ANKIT Digitally signed
by ANKIT SINGH
SINGH Date: 2023.08.01
22:49:25 +05'30'
Regional Officer

FORM 10
(See rule 19(1))

Copy for BPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 73054

1. Occupier's Name & Mailing Address (Including Phone No. and email)	Environment Engineering & Industries Ltd Bhikar, Balespur, Sec. 14 Road, Ake Chemical complex, Muzaffarnagar (UP)								
2. Sender's Authorization No.									
3. Manifest Document No.	Invoice No. 3100526149 D/27/23								
4. Receiver's Name & Address (Including Phone No. and email)	Bharat Oil								
5. Type of Vehicle	(Truck / Tanker / Special Vehicle)								
6. Transporter's Registration	RDUMM								
7. Vehicle Registration No.	UP14 FT 6943								
8. Receiver's Name & Mailing Address (Including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sanjibabad Industrial Ghaziabad, UP-201019 Tel: 0120- e-mail: sales@bharatol.com								
9. (II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel: 08574207664 e-mail: sales@bharatol.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhari Village, Tehsil Arharpur, Kanpur Dehat, UP, Tel: 0512-2285298 e-mail: sales@bharatol.com								
10. Transporter's Authorization No.	(I) 146UPCB/Ghaziabad/UPPCBRO/HANU/CHAZABAD/2018 Valid upto: 30/03/2023								
11. UPPCB/Kanpur/Dehat/UPPCBRO/HANU/KANPUR DEHAT/2018 Valid upto: 31/03/2023	(II) 146UPCB/Kanpur/Dehat/UPPCBRO/HANU/KANPUR DEHAT/2018 Valid upto: 31/03/2023								
12. Waste Description	Used Oil								
13. Total Quantity No. of Containers	440 LTR m ³ or MT Nos.								
14. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)								
15. Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.								
16. SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road.								
17. Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>03</td> <td>27</td> <td>2023</td> </tr> </table>			Month	Day	Year	03	27	2023
Month	Day	Year							
03	27	2023							
18. Receiver's Certificate for Receipt of Hazardous and Other Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>03</td> <td>27</td> <td>2023</td> </tr> </table>			Month	Day	Year	03	27	2023
Month	Day	Year							
03	27	2023							
19. (Signature & Stamp)	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>02</td> <td>27</td> <td>2023</td> </tr> </table>			Month	Day	Year	02	27	2023
Month	Day	Year							
02	27	2023							

TRIVENI ENGINEERING & INDUSTRIES LTD.

ALCO-CHEMICAL COMPLEX

MUZAFFARNAGAR

Statement Showing the selling position of Discarded Rakh to M/S Ram Potash Pvt Ltd Muzaffarnagar for granulation.

Month	Discard Rakh dispatched details	Total
23-Apr	Discard Rakh sold to M/S Rampotash (Qty in Tons)	2 460 43
23-May	Discard Rakh sold to M/S Rampotash (Qty in Tons)	2682 57
23-Jun	Discard Rakh sold to M/S Rampotash (Qty in Tons)	2209 67





**REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD**

Kamal Cinema Building, Railway Road, Muzaffarnagar

TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 22231119/MuzaffarNagar/2023

Date:02/08/2023

- 1- **Sample Location:** TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLY ROAD MUZAFFARNAGER UP(Handpump Near Lagoons)
- 2- **Address:** Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki Bilaspur Jolly road Muzaffarnagar (UP),MUZAFFAR NAGAR,251001
- 3- **Distirct:** Muzaffarnagar
- 4- **Sample Source:** Handpump
- 5- **Type of sample :** Ground Water
- 6- **Sample Collected By :** (1)Imraan Ali;A.E.E (2)Manceesh Kumar;J.R.F
- 7- **Odour :** None
- 8- **Quantity and Packing :** 2.0 Ltr.PVC
- 9- **Date of Sample Collection :** 29/07/2023
- 10- **Analysis Indented by :** RO MuzaffarNagar
- 11- **Date of sample receipt in Lab :** 29/07/2023

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH,4500 H B Electronic method	-	6.5-8.5	7.4	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	2.0	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	05	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	560	0.1-10000 uS/cm
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC	mg/l	500	440	5-10000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200	214	10-5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75	126	10-1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30	78	10-1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250	52	3-500 mg/l

These standards are subject to revision

Remark:* - NA

Analysed by
[Diwakar Dev Gahlot(JRF), Ravish
Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

ANKIT Digitally signed
by ANKIT SINGH
SINGH Date: 2023.08.02
17:16:01 +05'30'
Regional Officer



112

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 22231114/MuzaffarNagar/2023

Date:02/08/2023

- 1- **Sample Location:** TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLY ROAD MUZAFFARNAGER UP(Tubewell Near Molasses Tank)
- 2- **Address:** Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki Bilaspur Jolly road Muzaffarnagar (UP),MUZAFFAR NAGAR,251001
- 3- **Distirtc:** Muzaffarnagar
- 4- **Sample Source:** TubeWell
- 5- **Type of sample :** Ground Water
- 6- **Sample Collected By :** (1)Imraan Ali;A.E.E (2)Maneesh Kumar;J.R.F
- 7- **Odour :** None
- 8- **Quantity and Packing :** 2.0 Ltr.PVC
- 9- **Date of Sample Collection :** 29/07/2023
- 10- **Analysis Indented by :** RO MuzaffarNagar
- 11- **Date of sample receipt in Lab :** 29/07/2023

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH,4500 H B Electronic method	-	6.5-8.5	7.5	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	<2.0	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	colourless	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	470	0.1-10000 uS/cm
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500	390	5-10000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200	172	10-5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75	114	10-1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30	58	10-1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250	40	3-500 mg/l

These standards are subject to revision

Remark:* - NA

Analysed by
[Ravish Pratap Singh(JRF), Diwakar
Dev Gahlot(JRF)]

Authorized by

Ankit Singh (RO)

ANKIT Digitally signed
by ANKIT SINGH
SINGH Date: 2023.08.02
17:14:36 +05'30'
Regional Officer



113

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 22231103/MuzaffarNagar/2023

Date:02/08/2023

- 1- **Sample Location:** TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLY ROAD MUZAFFARNAGER UP(Tubewell Near Administrative Block).
- 2- **Address:** Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki Bilaspur Jolly road Muzaffarnagar (UP),MUZAFFAR NAGAR,251001
- 3- **Distirct:** Muzaffarnagar
- 4- **Sample Source:** TubeWell
- 5- **Type of sample :** Ground Water
- 6- **Sample Collected By :** (1)Imraan Ali;A.E.E (2)Maneesh Kumar;J.R.F
- 7- **Odour :** None
- 8- **Quantity and Packing :** 2.0 Ltr.PVC
- 9- **Date of Sample Collection :** 29/07/2023
- 10- **Analys Indented by :** RO MuzaffarNagar
- 11- **Date of sample receipt in Lab :** 29/07/2023

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH,4500 H B Electronic method	-	6.5-8.5	7.3	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	<2.0	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	colorless	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	460	0.1-10000 uS/cm
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500	394	5-10000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200	172	10-5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75	112	10-1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30	60	10-1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250	36	3-500 mg/l

These standards are subject to revision

Remark:* - NA

Analysed by
[Diwakar Dev Gahlot(JRF), Ravish
Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

ANKIT Digitally signed
by ANKIT SINGH
Date: 2023.08.02
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SINGH
Regional Officer



क्षेत्रीय कार्यालय

दिनांक 0131 24 642

114
Annexure-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई गण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

388 आदेश 406/बाबर जी/2023

दिनांक

Dated 02-8-2023

संग में

मुख्य पर्यावरण अधिकारी (वृत्त-3)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लेक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

महोदय

कृपया उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० सं० 406/2023 बाबर अली बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश दिनांक 23.05.2023 के अनुपालन में उद्योग में त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लेक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर का निरीक्षण कार्यालय द्वारा दिनांक 29.07.2023 को किया गया। निरीक्षण आख्या के अनुसार उद्योग में स्थापित दोनों लैगून्स में Permissible Limit से अधिक Spent Wash का भण्डारण किया गया है, जो कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी चार्टर की शर्तों का उल्लंघन है। उद्योग में शून्य उत्स्रावण निस्तारण की निगरानी हेतु वेब कैमरे स्थापित हैं, जो कि बोर्ड मुख्यालय लखनऊ के कन्ट्रोल रूम से लिंकड हैं। बोर्ड मुख्यालय कन्ट्रोल रूम से प्राप्त ई-मेल दिनांक 17.07.2023 अनुसार उद्योग में स्थापित लैगून्स भरे हुए प्रदर्शित हो रहे हैं। उद्योग द्वारा तीसरे लैगून क्षमता 6500 किली०, जो कि खाली है, को Dismantle नहीं किया गया है। निरीक्षण आख्या की प्रति सलग्न है।

अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लेक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर के विरुद्ध दिनांक 17.07.2023 से उद्योग को उल्लंघनकारी श्रेणी में मानते हुए निरीक्षण दिनांक 29.07.2023 तक कुल 13 दिवसों हेतु रुपये 30,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति रुपये 3,90,000/- अधिरोपित किये जाने तथा अग्रेतर, जब तक कि समस्या का समाधान न हो जाये तब तक की अवधि हेतु रु० 30,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33(ए) के अन्तर्गत कार्यवाही किये जाने तथा तीसरे लैगून क्षमता 6500 किली० को Dismantle किये जाने हेतु निर्देश जारी किये जाने की संस्तुति की जाती है।

सलग्नक-उपरोक्तानुसार।

भवदीय,

(अकित सिंह)

क्षेत्रीय अधिकारी

मा० एन०जी०टी० में विचाराधीन ओ०ए० सं० 406/2023 बाबर अली बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश दिनांक 23.05.2023 के अनुपालन में उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कॅमिकल कॉम्प्लैक्स), ग्राम भिक्की विलासपुर, जौली रोड, मुजफ्फरनगर की निरीक्षण आख्या।

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० सं० 406/2023 बाबर अली बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश दिनांक 23.05.2023 के अनुपालन में उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कॅमिकल कॉम्प्लैक्स), ग्राम भिक्की विलासपुर, जौली रोड, मुजफ्फरनगर का निरीक्षण नगर मजिस्ट्रेट मुजफ्फरनगर के साथ दिनांक 29.07.2023 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री त्रिवेन्द्र कुमार, ए.जी.एम. एन्वायरमेंट उपस्थित रहे। निरीक्षण के समय निम्न प्रकाश में आये -

- 1- उद्योग वर्ष 2007 से ग्राम भिक्की विलासपुर, जौली रोड, मुजफ्फरनगर पर स्थापित/संचालित है। वर्तमान में उद्योग द्वारा कच्चे माल के रूप में B-Heavy Molasses 666 TPD / C-Heavy Molasses 720 TPD का प्रयोग कर ENA/AA/RS 200 KLD (On B-Heavy Molasses) / ENA-AA/RS 160 KLD (On C-Heavy Molasses) का उत्पादन किया जा रहा है। उद्योग का संचालन हेतु राज्य बोर्ड से जल एवं वायु सहमति निर्गत है, जिसकी वैधता दिनांक 31.12.2024 तक है।
- 2- उद्योग में जल का प्रयोग घरेलू प्रयोजन हेतु 10 किली०/दिन एवं औद्योगिक प्रयोजन हेतु 950 किली०/दिन किया जाता है। घरेलू प्रयोजनों से जनित उत्प्रवाह का निस्तारण सैप्टिक टैंक के माध्यम से किया जाता है तथा आसवनी प्रक्रिया से जनित स्पटन्टवॉश के शून्य निस्तारण हेतु 6-स्टेज मल्टी इफेक्ट इवापोरेटर क्षमता 2261 टन/दिन के द्वारा कन्सन्ट्रेंट कर 60 टीपीएच क्षमता के स्तोप ब्यायलर में ईंधन के रूप में प्रयोग किया जाता है। स्पेन्टवॉश के अतिरिक्त एमईई कन्डन्सेट एवं अन्य उत्प्रवाह के शुद्धिकरण हेतु कन्डन्सेट पॉलिशिंग यूनिट स्थापित है, जिसकी प्रमुख इकाईयां इक्वालाइजेशन टैंक, एनारॉबिक डाइजेस्टर, एरेशन टैंक, सैक्रेण्ट्री क्लेरिफायर, टर्शरी क्लेरिफायर, क्लियर वाटर टैंक, मल्टीग्रड फिल्टर, एक्टिवेटेड कार्बन फिल्टर, अल्ट्रा फिल्टरेशन, डबल स्टेज आर०आ० आदि हैं। निरीक्षण के समय सी०पी०यू० की समस्त इकाईयां संचालित पायी गयी। निरीक्षण के समय CPU Inlet after Anaerobic Digest, MEE Condensate एवं CPU Outlet के जल नमून एकत्रित कर विश्लेषण हेतु क्षेत्रीय प्रयोगशाला मुजफ्फरनगर में जमा कराये गये। प्राप्त विश्लेषण आख्या के अनुसार समस्त प्रदूषित प्रचालकों का मान बोर्ड मानकों के अनुरूप पाया गया है। निरीक्षण के समय कन्डन्सेट पॉलिशिंग यूनिट द्वारा शुद्धिकृत उत्प्रवाह को फर्मन्टेशन एवं कूलिंग टावर में मेकअप वाटर हेतु प्रयोग किया जाता पाया गया।
- 3- आसवनी इकाईयां हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली के पत्रांक बी-410/पीसीआई-111/डीआईएसटी/एनजीआरबीए/2के14-2के15 दिनांक 24.02.2015 द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासशोधित की धारा 18(1)वीं के अन्तर्गत निम्नवत् निर्देशित किया गया है -
8. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production and excess storage facilities beyond this shall be levelled or dismantled by 31.03.2016 or 30.09.2016, as the case may be indicated in Point No. 1&2.

(Signature)

(P.E.E)

निरीक्षण के समय उद्योग परिसर में स्थापित लैगूनस की स्थिति

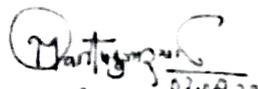
S.N.	Lagoon Capacity (Cum/KL)	Status of lagoon at the time of inspection	Spent wash stored (30% sludge accumulated)	Permissible Capacity (07 Days)	Access storage at present
1	14000	Approx 13000 KI Filled in Lagoon	7800 KI	6300 KI	1500 KI
2	14000	Approx 13000 KI Filled in Lagoon	7800 KI	6300 KI	1500 KI
3	6500	Not in use	-	-	-
Total			15600 KI	12600 KI	3000 KI

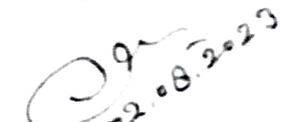
उपरोक्त तथ्यों से स्पष्ट है कि उद्योग में स्थापित दोनो लैगूनस में Permissible Limit से अधिक Spent Wash का भण्डारण किया गया है, जो कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी चार्टर की शर्तों का उल्लंघन है। उद्योग में शून्य उत्प्रेषण निस्तारण की निगरानी हेतु वेब कैमरे स्थापित हैं जो कि बोर्ड मुख्यालय लखनऊ के कंट्रोल रूम से लिंकड है। बोर्ड मुख्यालय कंट्रोल रूम से प्राप्त ई-मेल दिनांक 17.07.2023 अनुसार उद्योग में स्थापित लैगूनस भरे हुए प्रदर्शित हो रहे हैं। उद्योग द्वारा तीसरे लैगून क्षमता 6500 किली०, जो कि खाली है, को Dismantle नहीं किया गया है।

अतः उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33(ए) के अन्तर्गत कार्यवाही किया जाना उचित है। उद्योग ताल श्रेणी व वृहद श्रेणी के अन्तर्गत आच्छादित है। उद्योग राज्य बोर्ड के कंट्रोल रूम से प्राप्त सूचना दिनांक 17.07.2023 के अनुसार दिनांक 17.07.2023 से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी चार्टर में निहित शर्तों का उल्लंघन किया जाता पाया गया है।

अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कॅमिकल कॉम्प्लेक्स), ग्राम भिवकी बिलासपुर, जौली रोड, मुजफ्फरनगर के विरुद्ध दिनांक 17.07.2023 से उद्योग को उल्लंघनकारी श्रेणी में मानते हुए निरीक्षण दिनांक 29.07.2023 तक कुल 13 दिवसों हेतु रूपये 30,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति रूपये 3,90,000/- अधिरोपित किये जाने तथा अग्रेतर, जब तक कि समस्या का समाधान न हो जाये तब तक की अवधि हेतु रूपये 30,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33(ए) के अन्तर्गत कार्यवाही किये जाने तथा तीसरे लैगून क्षमता 6500 किली० को Dismantle किये जाने हेतु निर्देश जारी किये जाने की सन्तुति की जाती है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(मनीष कुमार)
जे०आर०एफ०


(इमरान अली)
सहा०पर्या०अभि०

क्षेत्रीय अधिकारी





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure - N

117

सदर सख्या: 3/सल/600/2023

दिनांक 2/08/2023

सब से,

पजीकृत

मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कॅमिकल कॉम्प्लेक्स),
ग्राम भिवकी बिलासपुर, जौली रोड,
जनपद-मुजफ्फरनगर।

यह कि उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कॅमिकल कॉम्प्लेक्स), ग्राम भिवकी बिलासपुर, जौली रोड, जनपद-मुजफ्फरनगर जोकि कच्चे माल के रूप में B-Heavy Molasses TPD/C-Heavy Molasses-720 IPD का प्रयोग कर ENA/AA/RS 200 KLD (On B-Heavy Molasses)/ENA/AA/RS-160 KLD (On C-Heavy Molasses) के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा एनजीटी. में योजित ऑ.ए. सख्या- 406/2023 वावर अली वनाम स्टेट ऑफ यू.पी. एण्ड अदर्स में पारित आदेश दिनांक-23.05.2023 के अनुपालन में क्षेत्रीय कार्यालय, उप्र प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर द्वारा नगर मजिस्ट्रेट, मुजफ्फरनगर के साथ सदरित उद्योग का निरीक्षण दिनांक-29.07.2023 को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया।

क्षेत्रीय अधिकारी, मुजफ्फरनगर की आख्यानुसार निरीक्षण के समय CPU Inlet after Anaerobic Digest, MEE Condensate एवं CPU Outlet के जल नमूने एकत्रित कर विश्लेषण हेतु क्षेत्रीय प्रयोगशाला मुजफ्फरनगर में जमा कराये गये, विश्लेषण आख्ये अपेक्षित हैं। अग्रतर आसवनी इकाईयो हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली के पत्राक वी-410/पीसीआई-111/डीआईएसटी/एनजीआरबीए/2के14-2के15 दिनांक 24.02.2015 द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासशोधित की धारा 18(1)बी के अन्तर्गत निम्नवत् निर्देशित किया गया है -

"The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production and excess storage facilities beyond this shall be levelled or dismantled by 31.03.2016 or 30.09.2016, as the case may be indicated in Point No. 1 & 2."

क्षेत्रीय अधिकारी, मुजफ्फरनगर की आख्यानुसार निरीक्षण की दिनांक-29.07.2023 को उद्योग परिसर में स्थापित लैगून की स्थिति निम्नानुसार है:-

S.N.	Lagoon Capacity (Cum/KL)	Status of lagoon at the time of inspection	Spent wash stored (30% sludge accumulated)	Permissible Capacity (07 Days)	Excess storage at present
1.	14000	Approx. 13000 KL Filled in Lagoon	7800 KL	6300 KL	1500 KL
2.	14000	Approx. 13000 KL Filled in Lagoon	7800 KL	6300 KL	1500 KL
3.	6500	Not in use	--		
Total			15600 KL	12600 KL	3000 KL

उपरोक्त से स्पष्ट है कि उद्योग द्वारा स्थापित दोनो लैगून में Permissible Limit से अधिक Spent Wash का भण्डारण किया गया है, जो कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी चार्टर की शर्तों का उल्लंघन है। अग्रेतर बोर्ड मुख्यालय के कन्ट्रोल रूम से प्राप्त ई-मेल दिनांक 17.07.2023 के अनुसार उद्योग में स्थापित लैगून गये हुए प्रदर्शित हुए हैं तथा उद्योग द्वारा वर्तमान तक तीसरे लैगून क्षमता 6500 किलो को Dismantle नहीं किया गया है। उद्योग राज्य बोर्ड के कन्ट्रोल रूम से प्राप्त सूचना दिनांक 17.07.2023 के अनुसार दिनांक 17.07.2023 से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी चार्टर में विहित शर्तों का उल्लंघन किया जाता पाया गया है।

उपरोक्त से स्पष्ट है कि बोर्ड द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानकों का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति जल निर्गत की गयी है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कॅमिकल कॉम्प्लेक्स), ग्राम भिवकी बिलासपुर, जनपद-मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासशोधित की धारा 33 ए के

Phone - 226-010
Phone - 0522-2720828, 2720831
E-mail - info@uppcb.com
Website - www.uppcb.com

T.C - 12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone - 0522-2720828, 2720831
E-mail - info@uppcb.com
Website - www.uppcb.com

प्रदूषणों के अन्तर्गत बोर्ड से निर्गत सहमति शर्तों का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर नुकसान प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्रावधानों का उल्लंघन तथा एक दण्डनीय अपराध है। अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह अनिवार्य है कि उद्योग का सन्तान रोक जाय।

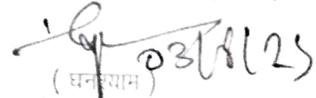
अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिवकी विलासपुर, जौली रोड, जनपद-मुजफ्फरनगर के बोर्ड द्वारा दिनांक-29.07.2023 को किये गये निरीक्षण में दी गयी सरतुतियों के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनीपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है-

1. यह कि क्यों न उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिवकी विलासपुर, जौली रोड, जनपद-मुजफ्फरनगर को बोर्ड के पत्र दिनांक-25.11.2022 द्वारा निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाय।
2. यह कि क्यों न उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिवकी विलासपुर, जौली रोड, जनपद-मुजफ्फरनगर के उत्पादन/ संचालन कार्य को तत्काल प्रभाव से बन्द कर दिया जाय।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाय कि उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिवकी विलासपुर, जौली रोड, जनपद-मुजफ्फरनगर को मिलने वाली विजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करे कि क्यों न मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मेशाडोलॉजी के अनुसार उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिवकी विलासपुर, जौली रोड, जनपद-मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनीपरान्त दिनांक-17.07.2023 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रुपये-30,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिसूचित कर उक्त की वसूली की जाय।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबन्ध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करे। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिसूचित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

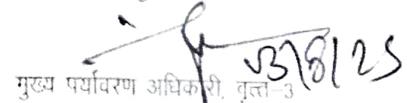
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।


(घनश्याम)

मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत् वितरण खण्ड, उ.प्र. पावर कॉर्पोरेशन लि., मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबन्ध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करे।


मुख्य पर्यावरण अधिकारी, वृत्त-3

CERTIFICATE

It is certified the production of alcoholin M/s Triveni Engineering & Industries Ltd, (Distillery Grain Unit), Muzaffarnagar April -2023 to June- 2023 :-

S.N	Month	Production (in BL)
1	April-2023	1650324.1
2	May-2023	1708258.7
3	June-2023	1433620.2

Officer Incharge ^{B.L} 4/7/23
Triveni Engineering & Industries Ltd,
(Distillery Unit), Muzaffarnagar

(सहायक आबकारी आयुक्त)
श्री० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि०
(आसवनो यूनिट) जनपद मुजफ्फरनगर

CERTIFICATE

It is certified the production of alcohol in M/s Triveni Engineering & Industries Ltd.
(Distillery Grain Unit), Muzaffarnagar July-22 to May-23 :-

S.N	Month	Production (in BL)
1	July-22	229465.8
2	Aug-22	1283221.4
3	Sep-22	1233315.6
4	October-22	592948.1
5	November-22	1413608.2
6	December-22	1780741.8
7	Jan-23	1575449.6
8	Feb-23	1596909.1
9	March-23	1557471.2
10	April-23	1650324.1
11	May-23	1708256.7

Officer Incharge
Triveni Engineering & Industries Ltd.
(Distillery Unit), Muzaffarnagar

(सहायक आवकारी अधिकारी)
श्री. विवेक शर्मा, निवासी एच. इण्डस्ट्रियल इ.।
(म. उ. नं. 10/20) जयपुर, मुजफ्फरनगर

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**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC011700

VALID FROM 02/03/2021 TO 01/03/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202101000385

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITII	Company Name	Triveni Engg. & ind.ltd Alcoo
Designation पद	Manager	कंपनी का नाम	Chemical complex II
Company Address कंपनी का पता	Village Bhikii Bilaspur Distt. Muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Triveni Engineering and Industries Ltd unit II - Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Application No.	MZFN0121NIN0011
Date of Submission	20/01/2021	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.		Municipality/Corporation	NA

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NA

Ward No./Holding No.

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well 28/02/2021

Type of Well Tube Well/Boring

Purpose of well Industrial

Strainer Position (For Tube Well)

Type of Pump Used Submersible

Operational Device Electric Motor

Date of Energization (In Case of Electric Pump)

Maximum Allowable Rate of Withdrawal (m³/hr.): 150.00

Maximum Allowable Annual Extraction of Ground Water: 219000

Depth of the Well (In meter) 130.00

Assembly Size(For Tube Well)

H.P. of the Pump 40.00

Rate of Withdrawal (m³/hr.) 150.00

10/03/2021

Maximum Allowable Running Hours Per Day: 4.00

Recharge Required 219000.00

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017024

VALID FROM 02/03/2021 TO 01/03/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202101000387

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITII	Company Name	Triveni Engg. & ind.ltd Alcco
Designation पद	Manager	कंपनी का नाम	Chemical complex II
Company Address कंपनी का पता	Village Bhikki Bilaspur Distt. Muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Triveni Engineering and Industries Ltd unit II - Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Application No.	MZFN0121NIN0012
Date of Submission	20/01/2021	Specimen Signature	
Location Particulars		Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
District	Muzaffar Nagar	Municipality/Corporation	NA
Plot No./Khasra No.	-		

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NA

Ward No./Holding No.

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well 28/03/2021

Type of Well Tube Well/Boring

Purpose of well Industrial

Strainer Position (For Tube Well)

Type of Pump Used Submersible

Operational Device Electric Motor

Date of Energization (In Case of Electric Pump)

Maximum Allowable Rate of Withdrawal (m³/hr.): 150.00

Maximum Allowable Annual Extraction of Ground Water: 219000

Depth of the Well (In meter) 130.00

Assembly Size(For Tube Well)

H.P. of the Pump 40.00

Rate of Withdrawal (m³/hr.) 150.00

23/03/2021

Maximum Allowable Running Hours Per Day: 4.00

Recharge Required 219000.00

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure - Q

125

क्रमांक 1/92844 सी. 31 जनवरी / 469 मुंबई/2023 दिनांक 38/2023

पजीकृत

मा0 विदेणो इजीनियरिंग एण्ड इण्डस्ट्रीज लि (एल्को कमिकल कॉम्प्लेक्स), यूनिट-2
थान-भिवर, दिलासपुर, जौली रोड,
मुजफ्फरनगर।

विषय - जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम - 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।

उपरोक्त विषयक मा0 एन.जी.टी. में विचाराधीन ओ.ए. सं 406/2023 बाबर अली कनाम स्टेट ऑफ यू.पी. एण्ड एरर्स में पारित आदेश दिनांक 23.05.2023 के अनुपालन में आपके उद्योग का निरीक्षण संयुक्त समिति द्वारा दिनांक- 24.07.2023 को किया गया। निरीक्षण आख्यानुसार उद्योग द्वारा जनित स्पेन्ट वाश को स्तार करत हुए डिफेंडर तथा वाईई एवं ड्रायर के माध्यम से डी.डी.जी.एस (एनिमल फीड) का उत्पादन करत हुए जेडएल.टी. पाया गया। उद्योग में सी.पी.यू. के संचालन की मॉनिटरिंग के लिए पृथक से एनर्जी मीटर स्थापित नहीं है। संयुक्त समिति द्वारा निरीक्षण आख्या में निम्नलिखित सरतुतियों की गयी है-

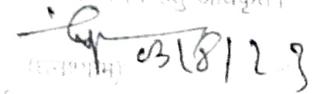
- 1- The unit shall use all the spent wash generated to produce DDGS. Unit shall not store additional spent wash in the lagoons.
- 2- Separate energy meter to be installed on CPU to monitor the operation of CPU.

अतः उक्त संबंध में संयुक्त समिति की आख्या एवं सरतुति के आधार पर सक्षम अधिकारी के अनुमोदनापरान्त आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैं-

1. उद्योग द्वारा जनित सम्पूर्ण स्पेन्ट वाश का पूर्णतया उपयोग डी.डी.जी.एस का उत्पादन सुनिश्चित करत हुए शून्य उत्स्रवाह निस्तारण व्यवस्था में रटेन की जाए। उद्योग द्वारा लेगून में अनुम-व क्षमता से अधिक अतिरिक्त स्पेन्ट वाश को लेगून में भण्डारण कदापि न किया जाए।
2. उद्योग में स्थापित सी.पी.यू. के संचालन की मॉनिटरिंग सुनिश्चित करने हेतु पृथक से एनर्जी मीटर की स्थापना किया जाना सुनिश्चित किया जाए।

आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देशों का बजाई से अनुपालन सुनिश्चित करत हुए कृत कार्यवाही का विवरण 15 दिनों के अन्दर प्रेषित करना सुनिश्चित कर। अन्यथा उपरोक्त निर्देशों का अनुपालन न होने की दशा में आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निगमन हेतु अधिकृत।


(संलग्नक)

मुख्य पर्यावरण अधिकारी (पुन-3)

प्रतिवेपि - निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर
2. जिलाधिकारी, प्रथम, उ.प्र. प्रदूषण नियंत्रण बोर्ड लखनऊ।
3. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को उक्त निर्देश के साथ प्रेषित कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का उत्तम निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी (पुन-3)



12/11/2023

F.O. 12/11/2023, Vibhuti Khand, Gopri Nagar,
Lucknow - 226 010